

RATIFIED

Minutes of M.No.45/10 held on 09.02.2010 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 45/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 09.02.2010 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh K.K. Funda, Asstt. Dir.			DC(MSME), N.B.
3.	Sh. Krishan Kumar, Dy. DGFT	302	23061562 Ext.380	DGFT, U.B.
4.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:50/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/01549/AM09/	RLA File :31/21/040/00295/AM09/	Lic.No/Date:3110036392 11.12.2008	Defer Date: 30.03.2010
	Decision :The case was re-opened as the firm's reply has been received before communication of NC decision. Representative of the DHI informed the Committee that they have not received the firm's reply. The Committee, therefore, decided to forward a copy of firm's reply to DHI and relist the case on 30.03.2010.			

2	Case No.:51/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/01550/AM09/	RLA File :31/21/040/00296/AM09/	Lic.No/Date:3110036393 11.12.2008	Defer Date: 30.03.2010
	Decision : The case was re-opened as the firm's reply has been received before communication of NC decision. Representative of the DHI informed the Committee that they have not received the firm's reply. The Committee, therefore, decided to forward a copy of firm's reply to DHI and relist the case on 30.03.2010.			

3	Case No.:51/1/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/01874/AM09/	RLA File :03/94/040/01068/AM09/	Lic.No/Date:0310510897 09.03.2009	Defer Date: 30.03.2010
	Decision : The case was re-opened as the firm's reply has been received before communication of NC decision. The Committee noted that the firm's reply has already been referred to DHI for their comments. The Committee, therefore, decided to defer the consideration and to relist the case on 30.03.2010.			

4	Case No.:47/1/80-ALC2/2009	Party Name:LIVACO INDUSTRIES,	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/01870/AM09/	RLA File :03/95/040/00968/AM09/	Lic.No/Date:0310511759 17.03.2009	Defer Date: 30.03.2010
	Decision : The case was re-opened as the firm's reply has been received before communication of NC decision. The Committee noted that the firm's reply has already been referred to DIPP for their comments. The Committee, therefore, decided to defer the consideration and to relist the case on 30.03.2010.			

5	Case No.:15/9/80-ALC2/2009	Party Name:OMNISCIENT PROCESS EQUIPMENTS PVT LTD	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00106/AM10/	RLA File :03/95/040/00007/AM10/	Lic.No/Date:0310517220 24.04.2009	Defer Date: 30.03.2010
	Decision : The Committee noted that the firm's application has already been forwarded to DIPP and the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 30.03.2010.			

6	Case No.:2/45/80-ALC2/2009	Party Name:VEELINE MEDIA LTD.	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00689/AM10/	RLA File :02/24/040/00163/AM10/	Lic.No/Date:0210135094 10.12.2009	Defer Date: 30.03.2010
	Decision : The representative of DC(MSME), present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, handed over a copy of firm's application to them and also decided to refer the copy of application to DIPP for examination and submission of comments. The case may be relisted on 30.03.2010.			

	Case No.:5/45/80-ALC2/2009	Party Name:G.R.ENGINEERING PRIVATE LTD.,	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
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7	HQ File :01/80/050/00692/AM10/	RLA File :03/94/040/00830/AM10/	Lic.No/Date:0310553362 01.01.2010	Defer Date: 30.03.2010
Decision : The Committee noted that firm's application has been forwarded to DIPP and their comments are awaited. The Committee, therefore, decided to defer the consideration and to relist the case on 30.03.2010.				

8	Case No.:4/45/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00691/AM10/	RLA File :03/94/040/00766/AM10/	Lic.No/Date:0310554385 08.01.2010	Defer Date: 30.03.2010
	Decision :On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 30.03.2010:- 1. Break up of dished end & Hemispherical heads and their number and weight separately. 2. Input weight of each forging and corresponding finished weight separately and quantities of import may be given in both weight and numbers. 3. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format.			

9	Case No.:1/45/80-ALC2/2009	Party Name:STARION INDIA PLTD	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00688/AM10/	RLA File :31/24/040/00211/AM10/	Lic.No/Date:3110041587 20.01.2010	Defer Date: 30.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 30.03.2010.			

10	Case No.:3/45/80-ALC2/2009	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00690/AM10/	RLA File :03/95/040/01058/AM09/	Lic.No/Date:0310556270 20.01.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:6/45/80-ALC2/2009			
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11		Party Name:ELECTROMECH MATERIAL HANDLING SYSTEMS(I) PVT LTD	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00693/AM10/	RLA File :31/21/040/00301/AM10/	Lic.No/Date:3110041597 21.01.2010	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

12	Case No.:7/45/80-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00694/AM10/	RLA File :04/24/040/00264/AM10/	Lic.No/Date:0410110983 21.01.2010	Defer Date: 30.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP & DC(MSME) for examination and submission of comments. The case may be relisted on 30.03.2010.			

13	Case No.:8/45/80-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00695/AM10/	RLA File :04/24/040/00250/AM10/	Lic.No/Date:0410110985 21.01.2010	Defer Date: 30.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP & DC(MSME) for examination and submission of comments. The case may be relisted on 30.03.2010.			

14	Case No.:10/45/80-ALC2/2009	Party Name:PRECISION AUTOMATION AND ROBOTICS INDIA LTD.	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00697/AM10/	RLA File :31/21/040/00313/AM10/	Lic.No/Date:3110041638 22.01.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			

The Regional Authority may take necessary action accordingly.

15	Case No.:11/45/80-ALC2/2009	Party Name:APEX ECOTECH PVT. LTD.	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case reverted back to RA
	HQ File :01/80/050/00698/AM10/	RLA File :31/24/040/00214/AM10/	Lic.No/Date:3110041642 22.01.2010	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

16	Case No.:9/45/80-ALC2/2009	Party Name:THERMAX LTD.,	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00696/AM10/	RLA File :31/24/040/00184/AM10/	Lic.No/Date:3110041632 22.01.2010	Defer Date: 30.03.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 30.03.2010.			

17	Case No.:12/45/80-ALC2/2009	Party Name:MECHSOL TECHNOLOGIES PVT.LTD.,	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00699/AM10/	RLA File :07/24/040/00364/AM10/	Lic.No/Date:0710069609 25.01.2010	Defer Date: 30.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI & DIPP for examination and submission of comments. The case may be relisted on 30.03.2010.			

18	Case No.:13/45/80-ALC2/2009	Party Name:WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00700/AM10/	RLA File :61/24/040/00048/AM10/	Lic.No/Date:6110000385 25.01.2010	Defer Date: 30.03.2010

Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 30.03.2010.

19	Case No.:14/45/80-ALC2/2009	Party Name: WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00701/AM10/	RLA File :61/24/040/00049/AM10/	Lic.No/Date:6110000386 25.01.2010	Defer Date: 30.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 30.03.2010.			

20	Case No.:15/45/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00702/AM10/	RLA File :05/24/040/00453/AM10/	Lic.No/Date:0510256922 25.01.2010	Defer Date: 30.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 30.03.2010.			

21	Case No.:16/45/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00703/AM10/	RLA File :05/24/040/00457/AM10/	Lic.No/Date:0510256923 25.01.2010	Defer Date: 30.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 30.03.2010.			

22	Case No.:17/45/80-ALC2/2009	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00704/AM10/	RLA File :31/24/040/00217/AM10/	Lic.No/Date:3110041696 27.01.2010	Defer Date: 30.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 30.03.2010.			

	Case No.:18/45/80-ALC2/2009	Party Name:TELCO CONSTRUCTION EQUIPMENT CO. LTD.,	Meet No/Date:45/80-ALC2/2009 09.02.2010	
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23				Status:Case reverted back to RA
	HQ File :01/80/050/00705/AM10/	RLA File :03/95/040/00898/AM09/	Lic.No/Date:0310557208 27.01.2010	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

24	Case No.:19/45/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00706/AM10/	RLA File :05/24/040/00458/AM10/	Lic.No/Date:0510256995 27.01.2010	Defer Date: 30.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 30.03.2010.			

25	Case No.:20/45/80-ALC2/2009	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00707/AM10/	RLA File :02/24/040/00198/AM10/	Lic.No/Date:0210137059 28.01.2010	Defer Date: 30.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 30.03.2010.			

26	Case No.:21/45/80-ALC2/2009	Party Name:THERMAX LTD.,	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00708/AM10/	RLA File :31/24/040/00200/AM10/	Lic.No/Date:3110041728 28.01.2010	Defer Date: 30.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 30.03.2010.			

27	Case No.:22/45/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00709/AM10/	RLA File :31/24/040/00220/AM10/	Lic.No/Date:3110041743 29.01.2010	Defer Date: 30.03.2010

	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 30.03.2010.			
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28	Case No.:23/45/80-ALC2/2009	Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00710/AM10/	RLA File :05/23/040/00174/AM10/	Lic.No/Date:0510257198 29.01.2010	Defer Date: 30.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 30.03.2010.			

29	Case No.:24/45/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00711/AM10/	RLA File :05/24/040/00461/AM10/	Lic.No/Date:0510257366 01.02.2010	Defer Date: 30.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 30.03.2010.			

30	Case No.:25/45/80-ALC2/2009	Party Name:ALTEM POWER LIMITED	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00712/AM10/	RLA File :31/24/040/00222/AM10/	Lic.No/Date:3110041766 01.02.2010	Defer Date: 30.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 30.03.2010.			

31	Case No.:28/45/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00715/AM10/	RLA File :53/24/040/00013/AM10/	Lic.No/Date:5310010091 01.02.2010	Defer Date: 30.03.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. C&PC for examination and submission of comments. The case may be relisted on 30.03.2010.			

32	Case No.:26/45/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00713/AM10/	RLA File :05/23/040/00147/AM10/	Lic.No/Date:0510257387 02.02.2010	Defer Date: 30.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to concerned technical authorities viz. DHI/DIPP for examination and submission of comments. The case may be relisted on 30.03.2010.			

33	Case No.:27/45/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00714/AM10/	RLA File :05/23/040/00148/AM10/	Lic.No/Date:0510257390 02.02.2010	Defer Date: 30.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to concerned technical authorities viz. DHI/DIPP for examination and submission of comments. The case may be relisted on 30.03.2010.			

34	Case No.:29/45/80-ALC2/2009	Party Name:TRELLEBORG SEALING SOLUTIONS (INDIA) PVT LTD	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00716/AM10/	RLA File :07/24/040/00365/AM10/	Lic.No/Date:0710069753 02.02.2010	Defer Date: 30.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 30.03.2010.			

35	Case No.:30/45/80-ALC2/2009	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00717/AM10/	RLA File :07/24/040/00349/AM10/	Lic.No/Date:0710069760 02.02.2010	Defer Date: 30.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 30.03.2010.			

	Case No.:31/45/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00718/AM10/	RLA File :05/24/040/00466/AM10/		

36		Lic.No/Date:0510257485 02.02.2010	Defer Date: 30.03.2010
Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 30.03.2010.			

37	Case No.:32/45/80-ALC2/2009	Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED	Meet No/Date:45/80-ALC2/2009 09.02.2010	Status:Case deferred
	HQ File :01/80/050/00719/AM10/	RLA File :25/24/040/00021/AM10/	Lic.No/Date:2510002720 02.02.2010	Defer Date: 30.03.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 30.03.2010.			

Case No. A - 09	M/s. Jhagadia Copper LTd.,	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date
Meeting No. 45/10		RA.F.No.34/24/039/00001/AM10	3410024795
Date: 09.02.2010		Ratification of norms.	dt.29.07.2009

The Committee noted that copy of firm's application has already been referred to M/o Minis and their comments are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 30.03.2010.

Case No. A/R - 144	M/s. The Saraswati Industrial Syndicate LTd.,	HQ F.No.01/80/50/01201/AM08/DES.I	Lic.No. & Date
Meeting No. 45/10		RA.F.No.05/24/040/00842/AM08	0510215749
Date: 09.02.2010		Ratification of norms.	dt.01.02.2008

The Committee noted that firm's representation has already been referred to DIPP and their comments are yet to be received. The Committee, therefore, decided to defer the consideration and to relist the case on 30.03.2010.

Case No. A/R - 145	M/s. Emkay Exports, Jaipur	HQ F.No.01/80/50/01113/AM03/DES.I	Lic.No. & Date
Meeting No. 45/10		RA.F.No.13/80/040/00203/AM03	1310008421
Date: 09.02.2010		Ratification of norms.	dt.17.01.2003

The norms Committee deliberated upon the case and decided to ask RA to decide the case after verifying the relevant declaration made by the exporter at the time of shipment, which is verified by the customs. The case may be treated as closed on the part of NC.

Case No. A/R - 146	M/s. Delphi-TVS Diesel Systems LTd., Chennai	HQ F.No.01/80/50/00624/AM09/DES.I	Lic.No. & Date
Meeting No. 45/10		RA.F.No.04/24/040/00410/AM08	0410096032
Date: 09.02.2010		Ratification of norms.	dt.26.05.2008

The norms Committee noted that the exporter has not given point wise replies. The Committee therefore decided to forward a copy of earlier DL to the firm with the request to file complete point wise replies for revision of earlier decision. The case may be placed before NC on receipt of reply from the firm.

Case No. A/R - 147	M/s. Delphi-TVS Diesel Systems LTd., Chennai	HQ F.No.01/80/50/00560/AM08/DES.I	Lic.No. & Date
Meeting No. 45/10		RA.F.No.04/24/040/00244/AM08	0410091900
Date: 09.02.2010		Ratification of norms.	dt.05.11.2007

The norms Committee noted that the exporter has not given point wise replies. The Committee therefore decided to forward a copy of earlier DL to the firm with the request to file complete point wise replies for revision of earlier decision. The case may be placed before NC on receipt of reply from the firm.

Case No. A/R - 148	M/s. Timken India Ltd.,	HQ F.No.01/80/50/00069/AM10/DES.I	Lic.No. & Date
Meeting No. 45/10		RA.F.No.02/24/040/00018/AM10	0210126153
Date: 09.02.2010		Ratification of norms.	dt.01.05.2009

The Committee noted that firm's representation has already been referred to DIPP and their comments are yet to be received. [DIPP representative was not present in the meeting](#). The Committee, therefore, decided to defer the consideration and to relist the case on 30.03.2010.

Case No. A/R - 149	M/s. Thermax LTd.,	HQ F.No.01/81/50/000310/AM06/DES.I	Lic.No. & Date
Meeting No. 45/10		RA.F.No.31/24/040/00017/AM06	3110021206
Date: 09.02.2010		Ratification of norms.	dt.14.07.2005

The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 30.03.2010.

Case No. A/R - 150	M/s. Bharat Heavy Electricals LTd., Bhopal	HQ F.No.01/80/50/01469/AM08/DES.I	Lic.No. & Date
Meeting No. 45/10		RA.F.No.11/24/040/00042/AM08	1110016562
Date: 09.02.2010		Ratification of norms.	dt.17.12.2007

The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 30.03.2010.

Case No. A/R - 151	M/s. The Saraswati Industrial Syndicates Ltd.,	HQ F.No.01/80/50/00649/AM09/DES.I	Lic.No. & Date
Meeting No. 45/10		RA.F.No.05/24/040/00888/AM08	0510216789
Date: 09.02.2010		Ratification of norms.	dt.21.02.2008

The Committee noted that firm's representation has already been referred to DIPP and their comments are yet to be received. **DIPP representative was not present in the meeting.** The Committee, therefore, decided to defer the consideration and to relist the case on 30.03.2010.

Case No. A/R - 152	M/s. Thermax Ltd.,	HQ F.No.01/81/50/00240/AM08/DES.I	Lic.No. & Date
Meeting No. 45/10		RA.F.No.31/24/040/00153/AM08	3110030218
Date: 09.02.2010		Ratification of norms.	dt.08.08.2007

The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 30.03.2010.

Case No. A/R - 153	M/s. The Saraswati Industrial Syndicate Ltd.,	HQ F.No.01/81/50/00659/AM08/DES.I	Lic.No. & Date
Meeting No. 45/10		RA.F.No.05/24/040/00323/AM08	0510206703
Date: 09.02.2010		Ratification of norms.	dt.25.07.2007

The Committee noted that firm's representation has already been referred to DIPP and their comments are yet to be received. The Committee, therefore, decided to defer the consideration and to relist the case on 30.03.2010.

Case No. A/R - 154	M/s. Kineco Pvt. Ltd.,	HQ F.No.01/80/50/01229/AM06/DES.I	Lic.No. & Date
Meeting No. 45/10		RA.F.No.17/24/040/00041/AM06	1710001187
Date: 09.02.2010		Ratification of norms.	dt.20.12.2005

The Committee noted that firm's representation has already been referred to DIPP and their comments are yet to be received. The Committee, therefore, decided to defer the consideration and to relist the case on 30.03.2010.

SUPPLEMENTARY AGENDA

Case No. C - 34	M/s. Kerala Automobiles Ltd.,	HQ F.No.01/80/162/00 /AM10/DES.I
Meeting No. 45/10		Request for DEPB benefit for front Engined Auto Rickshaws
Date: 09.02.2010		

The Committee decided to refer the copy of firm's representation to DHI for examination and submission of comments. The case may be relisted on 30.03.2010.

(B. C. Nayak D.O., DHI)
Member

(K.K.Funda, Asstt.Dir., DC(MSME))
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman

